

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition for Special Leave to Appeal (Crl.)....CRLMP No.11387/2014

(Arising out of impugned final judgment and order dated 16/08/2013
in CRLA No. 1199/2002 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

KARUNA SHANKAR @ KALLU

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(office report on default)

Date : 06/04/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s)

Mr. V. N. Raghupathy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner is granted
four weeks' time to file proof of surrender.

In case the proof of surrender is not filed
within four weeks, the special leave petition shall stand
dismissed without further reference to the Court.

(Rajni Mukhi)
Sr. P.A.

(Pardeep Kumar)
AR-cum-PS

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.04.08
16:30:00 IST
Reason: